

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'E', NEW DELHI**

**BEFORE SMT. DIVA SINGH, JUDICIAL MEMBER
AND
SHRI R.K. PANDA, ACCOUNTANT MEMBER**

ITA No.1175/Del/2016
Assessment Year: 2007-08

Hyatt International-Asia Pacific Ltd., 15 th Floor, One Horizon Centre, Golf Course Road, Sector-43, DLF Phase-V, Gurgaon	Vs.	DDIT (International Taxation), Circle-1(2), New Delhi
PAN :AABCH0541H		
(Appellant)		(Respondent)

Assessee by	Sh. Parth, Adv.
Department by	Ms. Rinku Singh, Sr.DR

Date of hearing	01.01.2019
Date of pronouncement	02.01.2019

ORDER

PER DIVA SINGH, J.M.:

The present appeal has been filed by the Assessee assailing the correctness of the order dated 04.12.2015 of CIT(A)-43, New Delhi, pertaining to AY: 2007-08 on various grounds, challenging the levy of penalty imposed by the AO u/s 271BA of the Income-tax Act, 1961. However, at the time of hearing, Mr. Parth, Advocate, appearing on behalf of assessee inviting attention to the power of attorney filed by the assessee in favour of his firm, wherein his name is also found mentioned, submitted that the assessee seeks permission to withdraw the present appeal.

2. Ms. Rinku Singh, Sr. DR, appearing for the Revenue on query posed no objection of the said request of the assessee.

3. In the light of the submissions of the parties before the Bench, the appeal filed by the assessee is dismissed as withdrawn. Said order was pronounced in the open court at the time of hearing itself.

4. In the result, the appeal is dismissed as withdrawn.

Said order is pronounced in the open court on 2nd January, 2019

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 2nd January, 2019.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-
(DIVA SINGH)
JUDICIAL MEMBER

Asst. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation:	01.01.2019
2.	Date on which the draft of order is placed before the Dictating Member:	01.01.2019
3.	Date on which the draft of order is placed before the other Member:	
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	02.01.2019
6.	Date on which the final order received after having been signed/pronounced by the Members:	02.01.2019
7.	Date on which the final order is uploaded on the website of ITAT:	02.01.2019
8.	Date on which the file goes to the Bench Clerk	02.01.2019
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	